

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
CP No. (IB)- 70/7/JPR/2018
Under Section 7 of IBC, 2016

In the matter of:

Omkara Assets Reconstruction Pvt. Ltd. Financial Creditor

Versus

M/s Accil Corporation Pvt. Ltd. ...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Sohan Sharma, Proxy Counsel

For the Corporate Debtor : Vartika Mehra, Adv.

ORDER

Heard Mr. Sohan Sharma, proxy counsel appearing on behalf of Mr. Arvind Gupta, Adv. for the Petitioner/ Financial Creditor. Ms. Vartika Mehra, Adv. appearing on behalf of the Respondent/ Corporate Debtor submits that the Hon'ble High Court of Rajasthan vide its order dated 30.11.2022 has stayed the proceedings of this Adjudicating Authority in continuation of interim Order dated 03.01.2019. The next date of hearing before the Hon'ble High Court of Rajasthan is 08.12.2023. List the matter on 10.01.2024.

Sdr

(Rajeev Mehrotra)
Technical Member

sd-

(Deep Chandra Joshi)
Judicial Member

November 16, 2023

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